

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**CA NO.257/2018  
in  
OA NO.4300/2017**

New Delhi this the 11<sup>th</sup> day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)  
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

A.K. Shukla,  
S/o Sh. G.S. Shukla,  
Retired as Principal from KVS,  
R/o H.No.177, Ambica Vihar,  
Paschim Vihar, New Delhi-87. ....Petitioner

(By advocate: Mr. Yogesh Sharma)

## VERSUS

1. Sh. S.K. Mall,  
Commissioner,  
K.V. Sangathan,  
18, Institutional Area,  
Shahzed Singh Marg,  
New Delhi. ...Respondent

(By advocate: Mr. S. Rajappa)

## **ORDER (Oral)**

**By Ms. Nita Chowdhury, Hon'ble Member (A):**

When the matter is taken up for hearing, counsel for the respondent gives us a copy of the order dated 20.09.2018 by which sanction of commutation money as admissible under the rules has been forwarded. Similarly, the details of RTGS amount and pension after commutation of amount have been given.

2. Counsel for the applicant, at the outset, had informed that he has received the compliance of orders in this CP.

3. In view of the above, nothing remains in the CP and it is accordingly closed. Notices are discharged.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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